

Death of Prem Kumari in Willingdon Hospital, New Delhi

7304. SHRI MADHURYA HALDAR : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to refer to the reply given to Unstarred Question No. 871 on the 16th November, 1970, regarding death of Miss Prem Kumari in Willingdon Hospital and state :

(a) whether a Departmental enquiry has since been held and if not, what is holding up the enquiry; and

(b) whether Health Ministry propose this enquiry to be entrusted to Central Bureau of Investigation; and

(c) if so, when ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) Another technical enquiry has been conducted by a senior officer of the Directorate General of Health Services. Charge-sheets for holding the regular Departmental enquiry are being drafted.

(b) and (c). In view of (a) above, the question of entrusting this enquiry to the Central Bureau of Investigation is not being considered at present.

Open Tender Basis Government Cycle Contractors Association

7305. SHRI MADHURYA HALDAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the date since when the Open Tender Basis Government Cycle Contractors Association has been representing their case;

(b) what were their demands and how many of these have been fulfilled ;

(c) whether Secretary of the Association met the Minister and if so, the decisions arrived in that meeting; and

(d) when was a final decision taken and intimated to them ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) A letter dated 25th July, 1969 was received from the Refugee Government Cycle-Stands Contractors (Open Tender), the word 'Refugees' was subsequently dropped.

(b) The demands of the Association were as follows :—

(i) Government Cycle-Stand Contractors on open tender basis should be treated at par with refugee contractors;

(ii) The contract should be awarded on permanent basis;

(iii) Cycle-stand should be allotted on the 'draw of lots' basis;

(iv) If a Cycle-stand cannot be allotted on permanent basis, it should be at least allotted for a period of 10/15 years;

(v) They may be allowed to charge more from the owners of the Cycles, Motor-cycles and Scooters, etc., because they pay more rent to the Government than what is paid by a refugee contractor; and

(vi) Invitation of tenders should be restricted to the Association of Cycle-stand Contractors only.

(c) The Secretary of the Association had met the then Minister on the 31st of October, 1969 and no decision was taken in that meeting. The Representatives of the Association were informed that their request at item Nos. (i), (ii), (iii) and (vi)